

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 489/91

~~XXXXXX~~

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DATE OF DECISION 7.10.1991

Ahej Abdul Hamid Murshedkar Petitioner

Mr. G. K. Masand Advocate for the Petitioner (s)

Versus

The Union of India and ors. Respondent

Mr. P. M. Pradhan, Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. M. M. SINGH, MEMBER (A)

The Hon'ble Mr. T. C. REDDY, MEMBER (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether in needs to be circulated to other Benches of the Tribunal ?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

ORIGINAL APPLICATION 489/91

Shri Abdul Hamid Murshedkar,
Appraiser in the office of the
Collector of Customs, Bombay,

.... Applicant

V/s

The Union of India
through the Secretary to the GOI,
Min. of Finance (Dept. of Revenue)
North Block, New Delhi.
and three other

.... Respondents

CORAM : HON'BLE SHRI M.M.SINGH, MEMBER(A)

HON'BLE SHRI T.C.REDDY, MEMBER (J)

Appearance:

Mr.G.K.Masand, Adv,
for the applicant

Mr.P.M.Pradhan, Adv,
for the respondents

ORAL JUDGEMENT

DATED: 7TH OCT 1991

(PER : M.M.SINGH, M/A)

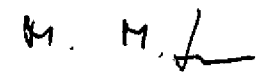
This M.P.No.809/91 in OA No.489/91 was included
in the cause list.

Heard Mr.Masand, learned counsel for the applicant.
In the MP the prayer is made for permission to withdraw
OA No.489/91.

Mr.Pradhan, learned counsel for the respondents has
no objection to withdraw.

Permission Granted. Accordingly, Original Application
is disposed of as withdrawn.


(T.C.REDDY)
MEMBER(J)


(M.M.SINGH)
MEMBER(A)